

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 339 OF 2019 & IA No. 1774 OF 2019 & IA No. 1776 OF 2019

Dated: 17th October, 2019

Present:
Hon'ble Mrs. Justice Manjula Chellur, Chairperson
**Hon'ble Mr. Ravindra Kumar Verma, Technical
Member(electricity)**

In the matter of:

PTC India Limited

.... Appellant(s)

Versus

Central Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Ravi Kishore
Niraj Singh
Rajshree Chaudhary

Counsel for the Respondent(s) : Anand K. Ganesan
Swapna Seshadri
Amal Nair for R-7

ORDER

**IA No. 1776 of 2019 - (Appln. for exemption from filing certified
copy of the impugned order)**

The exemption application is rejected. Application stands disposed of.

Appeal No. 339 of 2019 & IA No. 1774 of 2019

Admit.

Objections of Respondents shall be filed within six weeks. Thereafter,
rejoinder shall be filed within three weeks.

List the matter for directions on 07.11.2019.

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK